

[2 May,2002]

RAJYA SABHA

(b) Review by Government on the working of the above Company.

(2) Statements (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above. [Placed in Library. See No. L.T. 4869/01]

III. A copy each (in English and Hindi) of the following papers:-

(i) Memorandum of Understanding between the Government of India (Ministry of Communication, Department of Telecommunications) and HTL Limited, for the year 2001-2002. [Placed in Library. See No. L.T. 4872/01]

(ii) Memorandum of Understanding between the Government of India (Ministry of Communication, Department of Telecommunications) and ITI Limited, for the year 2001-2002. [Placed in Library. See No. L.T. 4873/01]

Notifications of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Consumer Affairs)

SHRI O. RAJAGOPAL : Sir, on behalf of Shri V. Sreenivasa Prasad, I lay on the Table:-

1. A copy each (in English and Hindi) of the following Notifications of the Ministry of Consumer Affairs, Food & Public Distribution (Department of Consumer Affairs), under sub-section (4) of Section 83 of the Standards of Weights and Measures Act, 1976:-

(i) G.S.R. No. 207 (E) dated 14th March, 2002 publishing the Indian Institute of Legal Metrology (Amendment) Rules, 2002.

(ii) G.S.R. No. 208 (E) dated 14th March, 2002 publishing the Standards of Weights and Measures (Numeration) Amendment Rules, 2002.

- (iii) G.S.R. No. 224 (E) dated 23rd March, 2002 publishing the Standards of Weights and Measures (Packaged Commodities) Amendment Rules, 2002.
 - (iv) G.S.R. No. 253 (E) dated 5th April, 2002 publishing the Standards of Weights and Measures (Packaged Commodities) Second Amendment Rules, 2002. [Placed in Library. See No. L.T. 5467/02]
2. A copy each (in English and Hindi) of the following Notifications of the Ministry of Consumer Affairs, Food & Public Distribution (Department of Consumer Affairs), under sub-section (6) of Section 3 of the Essential Commodities Act, 1955:-
- (1) G.S.R. No. 81 (E)/Ess. Com/Sugarcane dated 5th February, 2002 Notifying the minimum sugarcane prices payable by sugar factories for 2001-2002.
 - (2) G.S.R. No. 245 (E) Ess. Com./Sugarcane dated 3rd April, 2002 notifying the minimum sugarcane prices payable by sugar factories for 2001-2002. [Placed in Library. See No. L.T. 5468/02]

Notification of the Ministry of Finance (Department of Revenue

SHRI ASHOK PRADHAN : Sir, on behalf of Shri Yashwant Sinha, I lay on the Table a copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification G.S.R. No. Nil dated 2nd May 2002 publishing the Notification No.50/2002-Customs dated 2.5.2002 seeking to impose provisional anti-dumping duty on vitrified and porcelain tiles, excluding vitrified industrial tiles, originating in, or exported from People's Republic of China and United Arab Emirates (UAE), under sub-section 7 of Section 9A of the Customs Tariff Act 1975. [Placed in Library. See No. L.T. 5589/02]

**REPORTS OF THE DEPARTMENT-RELATED PARLIAMENTARY
STANDING COMMITTEE ON SCIENCE AND TECHNOLOGY,
ENVIRONMENT AND FORESTS**

SHRI C. RAMACHANDRAIAH (Andhra Pradesh) : Sir, I lay on Table a copy of the following Reports (in English and Hindi) of the Department-